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CENTRAL ADMINISTRATIVE TRIBUNAL, CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO. 609 OF 1995 Cuttack, this the 5th day of April,2002

CORAM:

HON'BLE SHRI M.R. MOHANTY, MEMBER(JUDICIAL)

Sri Natabar Swain, son of Ghaneswar Swain, At/PO-Jaipur, Via-Tarapur, P.S/Dist.Jagatsinghpur

Applicant

Advocates for applicant - Smt.Meera Das & Mr.Maheswar Mohanty

Vrs.

- 1. Officer Incharge, P.W.I., Gorakhanath, S.E.Railway, At/PO-Rahadinga, Via-Nalibar, P.S/Dist.Jagatsinghpur.
- 2. S.E.Railway, represented by its Chairman, Khurda Division, At/PO/P.S/Dist.Khurda

Respondents

Advocate for respondents - Mr.D.N.Mishra S.C.(Railways)
ORDER
(ORAL)

M.R.MOHANTY, MEMBER(JUDICIAL)

The applicant, who was engaged as casual worker sometimes duriniy 1972 to 1974, has filed this O.A., virtually, with prayer to be taken back to casual employment under the Railways. Several Railway casual labourers were regularised and their regularisation was ante-dated to 1.4.1973, subject to their fulfilling the following three conditions as laid down in the Railway Board's circular dated 20.4.1989:

(i) The concerned casual labourers should be on roll of the Construction Oryanisation on 1.4.1973;

AFR

(8)

2. Having gone through the record and having heard Mr.Mishra, the learned Standing Counsel (Railways) for the respondents, I direct the respondents to examine the case of the applicant and, if his case within the mischief of the aforesaid conditions, then him to grant relief as due admissible. With this observation and direction, the Original Application is disposed of. No costs.

(M.R.MOHANTY)

MEMBER (JUDICIAL)

AN/PS